

- v) Non-mentioning in the cash memo of names of goods sold to the customers.

Penalties including dismissal, demotion, withholding of annual increments etc. were imposed on those found guilty.

(c) and (d) The existing set up is considered adequate.

(e) Eleven. Investigations and enquiries are going on.

[Translation]

Telephone Exchanges

3870. SHRI D. S. AHIRE : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of new telephone exchanges sanctioned for Nasik and Dhule districts in Maharashtra during the last three years;

(b) the number of telephone exchanges set up and functional during the said period;

(c) the number of telephone connections allotted in these said districts from the new exchanges during the said period;

(d) whether the DOT has fixed any criteria regarding the allotment of new telephone connection from the new exchanges;

(e) if so, the details thereof;

(f) whether any irregularities have been noticed by the Government regarding excess allotment of telephone connection in the said districts from new exchanges;

(g) if so, the details thereof; and

(h) the steps taken by the Government against the officials found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA) :

(a) The number of Telephone Exchanges sanctioned for Nasik and Dhule districts of Maharashtra during the last three years is as under:

Year	Nasik	Dhule
95-96	4	3
96-97	6	8
97-98	19	7

(b) The number of Telephone Exchanges set up and function during the said period is as under :

Year	Nasik	Dhule
95-96	4	3
96-97	6	8
97-98	19	7

(c) The number of Telephone connections allocated in these said districts from the exchanges during the said period is as under :

Year	Nasik	Dhule
95-96	12638	2302
96-97	19120	2500
97-98	19129	9005

(d) Yes, Sir.

(e) and (f) As per the Departmental policy, the applicants in each category are to be provided telephones as per their turn according to date of registration. This procedure is being followed except in cases, where the applicant falls in technically Non-feasible areas. In such cases, the telephone connections are provided at a later date with the approval of competent authority. This is not considered as irregularity.

(g) and (h) Does not arise in view of (e) and (f) above.

[English]

Under Tunga Irrigation Project

3871. SHRI B. M. MENSINKAI : Will the PRIME MINISTER be pleased to state:

(a) whether the Upper Tunga Irrigation Project of the State Government of Karnataka is pending with the Union Government for clearance;

(b) if so, by when a decision is likely to be taken by the Union Government in this regard;

(c) whether the Union Government have sought World Bank assistance for the said project;

(d) if so, the details thereof; and

(e) the time by which the work on this project is likely to be commenced?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) and (b) Clearance